

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-2252(ND)/2019

IN THE MATTER OF

M/s. Unity Aurum Construction Pvt. Ltd.

VS.

M/s. Earthcon Universal Infratech Pvt. Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 19.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/OC : Mr. Ritesh Agarwal, Ms. Aishwarya Adlakha, Mr. Pronou Gupta
and Mr. Teejas Bhatia Advocates

For the Corporate Debtor :

ORDER

Counsel for both the sides are present and placed on record Memorandum of understanding dated 17.12.2019 which records the terms and conditions of the settlement. In the light of the MoU, the petition stands **disposed of**. The MoU shall form part of this order. However liberty is granted to the Operational Creditor to revive the main petition in case of breach of the conditions of the MoU by the Corporate Debtor.

-S-d-

(K. K. VOHRA)
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)